

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 102
(IB)-1273(PB)/2019

IN THE MATTER OF:

Dewan Singh Rawat Applicant/petitioner
v.
Educomp- Raffles Higher Education Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.06.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner Ms. Dhriti Sarin, Adv.
For the Respondent -

ORDER

Ld. Counsel for the applicant states that order dated 28.05.2019 has been complied with. Ld. Counsel Ms. Vasudha Sharma placed a copy of the order dated 15.04.2019 passed in appeal No. 175/252/ND/2019 reviving the name of the company which was struck off by ROC. Ld. Counsel further states that today she is instructed by the majority shareholders and the company is taking appropriate steps to constitute the Board of Directors and no appropriate resolution has been received to accept notice. Hence seeks time for taking appropriate steps. In the peculiar circumstances of the case respondent is allowed three weeks time to file reply with a copy in advance to the counsel opposite.

List for further consideration on 16.07.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)